

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Interactive Session on –
Key issues relating to cases of dishonor of cheque under the Negotiable Instruments Act, 1881
(Through online and other modes of telecommunication)

DATE: 19th August, 2023

SCHEDULE

SESSIONS	TIME	TOPICS
I	10:30 am to 10:35 am	Inaugural Session & Overview of the Programme By: Director, MPSJA
II	10:35 am to 12:00 noon	Discussion on – Offence and Trial <ul style="list-style-type: none">• Cognizance of offence• Liability of Company and firm• Doctrine of Reverse burden of proof <i>Followed by open interaction</i> By: Shri Manish Sharma Faculty Member (Jr.1), MPSJA
TEA BREAK (12:00 noon to 12:15 pm)		
III	12:15 pm to 1:45 pm	Discussion on – Expediting the trial of cheque bounce cases <ul style="list-style-type: none">• Identifying effective modes of securing presence of accused and witnesses• Speedy disposal of interim applications during trial (i.e. Sections 91, 311 & 319 Cr. P. C. and Section 45 Evidence Act)• Scope of ADR mechanism• Compounding and Settlement under the Act <i>Followed by open interaction</i> By: Smt. Namita Dwivedi Assistant Director, MPSJA
LUNCH BREAK 1:45 pm to 2:30 pm)		
IV	2:30 pm to 3:50 pm	Discussion on – Compensation and Sentencing <ul style="list-style-type: none">• Section 143-A of the Act• Sentencing & determination of just compensation• Recovery of Fine and interim & final compensation• Plea bargaining <i>Followed by open interaction</i> By: Shri Devrath Singh Deputy Director, MPSJA
V	3:50 pm onwards	Open interactive session/ Sharing the best Practices <i>Followed by Valedictory Session</i> By: Officers of the Academy

- NOTE:** (i) The schedule is subject to change as per exigencies.
(ii) Participants are requested to keep their mobile phones switched off during sessions.
(iii) Course Co-ordinator – S. Vineeta, Faculty Member (Jr. II), MPSJA, 9425012593.

DIRECTOR